Ministry-wise and Public Authority-wise Abstract of Quarterly Returns

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Year: 2014-2015

Sr.No.	Ministry/Department/Organisation		Requests	Requests Received during Quarter	no.of Requests (Column		Decisions where Applications for Information rejected	cases where disciplinary action taken against any officer in	Amount Collected (fee+addl. charges+ penalty) (Rs.)	(a)	(b)	(c)	Rel Se (d)	evan ctior (e)	it Se 8(1 (f)	Rec ection (g) (h)	(i)	Т А (j)	ct 20 0 (9)	005 0ther (11)(Sect (24)((ejecting tions Others)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	15)(16)(17)(18)	19)(20)	(21)	(22)	23)	(27)
	HIGH COURT OF DELHI																						
1.1		Ist Quarter (Apr14-Jun14)	1	188	189	14	63 (33.5%)	0	8200	0	0	0	0	1	0	1	0	0	4	0	0	0	57
		2nd Quarter (July14- Sept14)	4	268	272	18	87 (32.5%)	0	14500	0	0	0	0	1	0	0	0	0.	5	0	0	0	81
		3rd Quarter (Oct14- Dec14)	5	184	189	14	54 (29.3%)	0	16515	0	0	0	0	0	0	0	1	0	1	0	0	0	52
		4th Quarter(Jan15- Mar15)	11	199	210	6	37 (18.6%)	0	13595	0	0	0	0	0	0	0	0	0	8	0	0	0	29

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RTI Annual Return Information System - Reports

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Ministry-wise and Public Authority-wise Abstract of Quarterly Returns

Year : 2015-2016

Sr.No.	Ministry/Department/Organisation		Requests	Requests Received	Requests (Column	transferred	Decisions where Applications for Information rejected	Number of cases where disciplinary action taken against any officer in	Total Amount Collected (fee+addl. charges+ penalty)		of ti	mes				Rec	lues	S		ced w t 2005		Rejecting
			Quarter)				i cjeccu	respect of	(Rs.)						n 8(1)							ections
								administration of RTI Act	L	(a)	(b)	(c)	(d) ((e)	(f) (g) ((h) (i) (j) [(9) (1	1)(24)(Others)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)(15)(16)(1	(7)	18)(1	9)(2	20)(2	21)(2	2)(23)) (27)
	HIGH COURT OF DELHI				_					~~~~~												
 1.1	HIGH COURT OF DELHI	Ist Quarter (Apr15-Jun15)	15	210	225	14	54 (25.7%)	0	9740	0	0	0	0	0	0	0	0	0	1	0 0	0	53
 		2nd Quarter (July15- Sept15)	27	262	289	22	65 (24.8%)	0	13510	0	0	0	0	0	0	0	1	0	1	0 0) 0	63
		3rd Quarter (Oct15-Dec15)	64	229	293	23	72 (31.4%)	0	17755	0	0	0	0	0	0	0	0	0	4	0 0) 0	68
		4th Quarter(Jan16- Mar16)	77	265	342	39	73 (27.5%)	0	13963	0	0	0	0	0	0	0	0	0	2	0 0) 0	71

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RTI Annual Return Information System - Reports

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Ministry-wise and Public Authority-wise Abstract of Quarterly Returns

Year: 2016-2017

E						-							ł											
;	Sr.No.	Ministry/Department/Organisation		Requests (as on	Requests Received	no.of Requests (Column	No.of Requests transferred to other PAs	Information	action taken against any	Collected (fee+addl. charges+		of ti	mes				vision Req ection	ues	ts				le Rej	jecting
				start of Quarter)				rejected	officer in respect of	penalty) (Rs.)				Se	ctior	1 8(1)				0	ther	·Secti	ions
									administration of RTI Act		(a)	(b)	(c)	(d)	(e)	(f)	(g) (h)	(i) (j) ((9) ((11)(24)(0	Others)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)((15)(16)((17)(1	8)(19)(2	20)(21)((22)((23)	(27)
1	1	HIGH COURT OF DELHI														•								
	1.1		Ist Quarter (Apr16-Jun16)	0	271	271	63	53 (19.6%)	0	3184	0	0	0.	0	0	0	0	1	0	9	0	0	0	43
			2nd Quarter (July16- Sept16)	41	279	320	41	90 (32.3%)	0	2624	0	0	0	0	0	0	0	0	0	2	0	0	0	88
			3rd Quarter (Oct16-Dec16)	112	238	350	29	50 (21%)	0	2748	0	0	0	0	0	0	0	0	0	1	0	0	0	49
			4th Quarter(Jan17- Mar17)	176	312	488	. 34	68 (21.8%)	0	5867	0	0	0,	0	0	0	0	0	0	3	0	0	0	65

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RTI Annual Return Information System

Quaterly Return Form

Public Authority : HIGH COURT OF DELHI Quarter : Ist Quarter (April-June)2017-2018

* Block I (Details about the requests and appeals)

						Progress d	uring Quarter		
	Opening Balance as on begining of	No. of applic received a transfer fro other PAs u/s	as om	Quarte cases t	ed during the er(including ransferred to ner PAs)	transfered to	Decisions V	peals	Decisions Whe requests/appea replied
Requests	5 0	52		167		13	34		116
First Appeals	÷4	N/A		22		N/A	21	:	2
		Total no	. Of CA	PIOs de 1	signated	Total no. Of	CPIOs designa 4	ated	Total no. Of AA designated 1
Block II	Details abou	It fees Collecte	d,penal	ty impose	ed and discipl	inary action take	n)		
• ·		Addl. F	- ee	Penal	ty Amount F	ecovered(in	No. Of Case	es wher	e disciplinary
Collect	ration Fee ed(in Rs.) s 7(1)	Collected(u/s 7(in Rs.)		as directed 20(1)	by CIC u/s	action taken a	against 20(2)	any Officer u/
Collect u/	ed(in Rs.)	Collected(in Rs.) 3)			by CIC u/s	action taken a	-	-
Collect u/	ed(in Rs.) s 7(1) 020	Collected(u/s 7(1473	in Rs.) 3) 8	Rs.)	20(1) 0	by CIC u/s		20(2)	-
Collect u/	ed(in Rs.) s 7(1) 020	Collected(u/s 7(1473 arious provisio	in Rs.) 3) s ns of se	Rs.) ction 8 w	20(1) 0 hile rejecting	-	ormation)	20(2)	-
Collect u/ 1 Block III	ted(in Rs.) s 7(1) 020 - (Details Of v	Collected(u/s 7(1473 arious provisio	in Rs.) 3) s ns of se	Rs.) ction 8 w ious prov	20(1) 0 hile rejecting	the requested inf voked while rejec	ormation) ting requests	20(2) 0	-
Collect u/ Block III	ted(in Rs.) s 7(1) 020 (Details Of v	Collected(u/s 7(1473 arious provisio No. Of tir	in Rs.) 3) ns of se mes vari	Rs.) ction 8 w ious prov Relevar	20(1) 0 hile rejecting isions were in ht Sections Of	the requested inf voked while rejec RTI Act 2005	ormation) ting requests	20(2) 0 Section	
Collect u/ 1 Block III	ted(in Rs.) s 7(1) 020 - (Details Of v	Collected(u/s 7(1473 arious provisio	in Rs.) 3) s ns of se	Rs.) ction 8 w ious prov	20(1) 0 hile rejecting isions were in	the requested inf voked while rejec RTI Act 2005 j 9	ormation) ting requests	20(2) 0	-
Collect u/ Block III Section 8	ed(in Rs.) s 7(1) 020 (Details Of v	Collected(u/s 7 (1473 arious provisio No. Of tir d e	in Rs.) 3) ns of se mes vari	Rs.) ction 8 w ious prov Relevar g	20(1) 0 hile rejecting isions were in nt Sections Of h i	the requested inf voked while rejec RTI Act 2005 j 9	ormation) ting requests	20(2) 0 Section	other
Collect u/ Block III Section 8 a b 0	ted(in Rs.) s 7(1) 020 (Details Of v (i) C 0 , 0	Collected(u/s 7 (1473 arious provisio No. Of tin d e 0 0	in Rs.) 3) ns of se mes vari f 0	Rs.) ction 8 w ious prov Relevar g 0	20(1) 0 hile rejecting isions were in nt Sections Of h i	the requested inf voked while rejec RTI Act 2005 j 9	ormation) ting requests	20(2) 0 Section	other
Collect u/ Block III Section 8 b 0 0	ted(in Rs.) s 7(1) 020 (Details Of v (i) c 0 0 0 (Details Rega	Collected(u/s 7 (1473 arious provisio No. Of tir d e 0 0	in Rs.) 3) ns of se mes vari f 0	Rs.) ction 8 w ious prov Relevar g 0 0	20(1) 0 hile rejecting isions were in nt Sections Of h i 0 0	the requested inf voked while rejec RTI Act 2005 j 9 0 0	ormation) ting requests S 11 2 0	20(2) 0 Section 24 0	other 34
Collect u/ Block III Section 8 a b 0	ted(in Rs.) s 7(1) 020 (Details Of v (i) c 0 0 0 (Details Reg Mandatory	Collected(u/s 7 (1473 arious provisio No. Of tin d e 0 0	in Rs.) 3) ns of se mes vari f 0 ory Disc nder Se	Rs.) ction 8 w ious prov Relevar g 0 losures) ec. 4(1)(b	20(1) 0 hile rejecting isions were in nt Sections Of h i 0 0	the requested inf voked while rejec RTI Act 2005 j 9 0 0	ormation) ting requests	20(2) 0 Section 24 0	other 34 ge,where the

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2019-12-20

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RTI Annual Return Information System

Quaterly Return Form

Public Authority : HIGH COURT OF DELHI Quarter : 2nd Quarter (July-Sept)2017-2018

* Block I (Details about the requests and appeals)

Balance No. of application Received during the No. of Cases Decisions Where Decisions Where Decisions Where as on received as Quarter(including transfered to other PAs u/s 6(3) other PAs u/s 6(3) other PAs u/s 6(3) other PAs) 6(3) rejected replied Requests 56 135 427 47 102 278 First 3 N/A 19 N/A 17 0	u/5		7246	0		0	
Balance as on begining ofNo. of application received as transfer from other PAs u/s 6(3)Received during the Quarter(including cases transferred to other PAs)No. of Cases transfer do 6(3)Decisions Where requests/appeals rejectedDecisions Where requests/appeals repliedRequests5613542747102278First Appeals3N/A19N/A170Total no. Of CAPIOs designated 11Total no. Of CPIOs designated 4Total no. Of CAPIOs designated 1Total no. Of CAPIOs designated 1Total no. Of CPIOs designated 41	Collecte	ed(in Rs.)	Collected(in Rs.)	Rs.) as directed b	•	action taken agains	st any Officer u/s
Balance as on begining ofNo. of application received as transfer from other PAs u/s 6(3)Received during the Quarter(including cases transferred to other PAs)No. of Cases transfered to other PAs u/s 6(3)Decisions Where requests/appeals rejectedDecisions Where requests/appeals repliedRequests5613542747102278First Appeals3N/A19N/A170Total no, Of CAPIOs designatedTotal no, Of CAPIOs designatedTotal no, Of CPIOs designatedTotal no, Of CAPIOs designated	Block II (D	Details abou	t fees Collected,pena	lty imposed and disciplin	ary action taker	-) .	
Balance No. of application Received during the No. of Cases Decisions Where Decisions Where as on received as Quarter(including transfered to other PAs u/s 6(3) other PAs u/s 6(3) other PAs u/s 6(3) other PAs u/s 6(3) 6(3) Requests 56 135 427 47 102 278 First 3 N/A 19 N/A 17 0			Total no. Of CA	APIOs designated 1	Total no. Of (CPIOs designated 4	
Balance No. of application Received during the No. of Cases Balance received as Quarter(including transfered to as on transfer from cases transferred to other PAs u/s begining other PAs u/s 6(3) other PAs) 6(3) rejected replied	First Appeals	3	N/A	19	N/A	17	0
Balance No. of application Received during the No. of Cases Balance received as Quarter(including transfered to requests/appeals requests/appeal as on transfer from cases transferred to other PAs u/s rejected replied	Requests	56	135	427	47	102	278
Opening		as on begining	transfer from	cases transferred to	other PAs u/s	Decisions Where requests/appeals	requests/appeal

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Section	on 8 (i)											Section	1	
а	b	С	d	е	f	g	h	i	j	9	11	24	other	
0		0	0	0	0	0	0	0	6	0	0	0	96	

* Block IV (Details Regarding Mandatory Disclosures)

Yes

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/rti_dis.asp

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2016-12-19

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

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RTI Annual Return Information System

Quaterly Return Form

Public Authority : HIGH COURT OF DELHI Quarter : 3rd Quarter (Oct-Dec)2017-2018

* Block I (Details about the requests and appeals)

* Block I (D	etails abou	t the rec	quests a	nd app	eals)								
								Prog	ress.du	ring Qua	rter		-
	Opening Balance as on begining of	rec tran	f applica eived a sfer fro PAs u/s	is m	Quart cases t	ed durir er(inclu transfer her PAs	ding red to	transf other	Cases ered to PAs u/s (3)	request	ns Where s/appeals acted	Decisions W requests/app replied	peal
Requests	191	70			259			24		60		175	
First	5	N/A			15			N/A		17		0	-
		Тс	otal no.	Of CA	\PlOs de 1	signate	d	Total	no. Of C	PIOs des 4	signated	Total no. Of designate 1	
÷											,		
' Block II (D	otails abou	it foos ()	ollactad	nonal	tvimnos	od and c	lisciplin	arvactio	on takan)	1			
u/s	d(in Rs.) 7(1)		ected(in u/s 7(3		Rs.)		20(1)	y CIC u	/s a	ction tak	20(2	st any Officer 2)	r u/s
18	00		2983				0				0		
* Block III (E Section 8(i					ious prov	isions w	vere invo		ile rejecti	rmation) ing reques	sts Sectior	1	
a ¦b	С	d	e	f	g	h	i	i	9	11	24	other	-
0 0	_	0	0	0	0	0	0	1	0	0	0	59	
* Block IV (D	Details Rega	arding M	landatoi	ry Disc	losures)								
A. Is the M	•		ures une f Public) poste	d on				L of webpa ed (max 1	age,where the 50 chars)	e
	Ye	s							http://	/delhihig	hcourt.ni	c.in/rti_dis.as	sp
B. Last Da Section 4(1	-	ting of N	Mandato	ory dis	closure	under			2016-	12-19			• • • •

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RTI Annual Return Information System

Quaterly Return Form

Public Authority : HIGH COURT OF DELHI

Quarter : 4th Quarter (Jan-Mar)2017-2018

* Block I (Details about the requests and appeals)

aantyst yn rollingisty ar							Progr	ess dui	ring Qua	rter	- Chipper-street	
	Opening Balance as on begining of	No. of applic received transfer fr other PAs u/	as om d	Quarte cases ti	ed during er(includi ransferre er PAs)	ng	No. of transfe other P 6(3	red to As u/s	request	ns Where s/appeals ected	Decisions ' requests/a replie	ppeal
Requests	261	85	29	98			31		77		190	
First Appeals	, 3	N/A	2	7			N/A		25		5	8.
		Total no	. Of CAP 1	IOs de	signated		Total r	io. Of C	PIOs de: 4	signated	Total no. C designa 1	
Block II (Details ab	out fees Colle	cted pen/	altv imr	osed an	1 disci	olinary a	action t	aken)			
Collecte	ation Fee ed(in Rs.) 57(1)	Addi. i Collected u/s 7(in Rs.)		ty Amou as direc 20						ere disciplir st any Offic 2)	-
19	950	158	6			0				0		diç daşır. Ağıda
Block III	(Details Of	various provi	sions of s	section	8 while r	eiectir	na the re	aueste	d informa	ition)		
		No. Of tim	es variou	is provi		re invo	oked wh	ile reje		·		
Section 8((i)									Sectio	n	
a jb	С	d e	f	g	h	i	J	9	11	24	other	
0 0	00	00	0	0	0	0	2	0	0	0	75	5
' Block IV	(Details R	egarding Man	datory Di	sclosur	es)							
A. Is the N	-	Disclosures u obsite of Publ		• • •) posted	on					age,where t 150 chars)	he
_	Ye	s						http:/	/delhihig	hcourt.ni	c.in/rti_dis.	asp

7/24/2018

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RTI Annual Return Information System

Quaterly Return Form

Public Authority : HIGH COURT OF DELHI

Quarter : Ist Quarter (April-June)2018-2019

* Block | (Details about the requests and appeals)

Progress during Quarter

s **-

	Opening Balance as on begining of	No. of applicat received as transfer from other PAs u/s 6	Quai cases	ved during t rter(including transferred ther PAs)	g	No. of transfe other P 6(ered to PAs u/s	requests		Decisions Where requests/appeals replied
Requests	346	50	305			17		40		221
First Appeals	0	N/A	22			N/A		18		2
		Total no. C	of CAPIOs d 1	esignated		Total n	no. Of C	PIOs des 4	ignated	Total no. Of AAs designated 1
* Block II	(Details ab	out fees Collecte	d,penalty in	nposed and	disci	plinary a	action ta	aken)		
Collect	ration Fee ed(in Rs.) s 7(1)	Addl. Fee Collected(in u/s 7(3)		llty Amount .) as directe 20(∋d b		•			ere disciplinary st any Officer u/s 2)
2	440	6464		0	ł				0	
* Block III	(Details Of	various provisio		-						
		No. Of times	•	nt Sections (-	ung requ	ests	
Section 8	(i)								Section)
a b	с	d e	f g	h i		j	9	11	24	other
0	0 0	0 0	0 0	0	0	0	0	0	0	40
* Block IV	(Details R	egarding Mandal	tory Disclosu	ures)						
A. Is the I	-	Disclosures unde ebsite of Public /		(b) posted of	n				•	age,where the 50 chars)
	Y	es					http:/	/delhihigl	ncourt.nie	c.in/rti_dis.asp
B. Last D Section 4		ting of Mandator	y disclosure	under			2016-	12-19		

Quaterly Return Form

Public Authority : HIGH COURT OF DELHI Quarter : 2nd Quarter (July-Sept)2018-2019

* Block I (Details about the requests and appeals)

				Progress	s during Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	423	102	405	48	62	244
First Appeals	2	N/A	39	N/A	28	7
			o. Of CAPIOs signated 1		no. Of CPIOs signated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.)	Collected(in	Recovered(in Rs.) as	disciplinary action taken
u/s 7(1)	Rs.) u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
2720	4271	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

			No. Of	times	various	s provis	sions w	ere inv	oked w	hile rej	ecting rea	quests	
					Re	elevant	Sectio	ns Of R	RTI Act 2	2005			
Secti	ion 8(i))										Section	
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	5	0	0	0	57

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/rti_dis.asp

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2018-10-04

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Quaterly Return Form

RTI Annual Return Information System

Public Authority : High Court Of Delhi Quarter : 3rd Quarter (Oct-Dec)2018-2019

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	
Requests	576	30	205	14	34	124
First Appeals	6	N/A	20	N/A	13	7
		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
2010	2478	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

				No. Of 1	times var				oked whil TI Act 200	-	ng request	5	
Sect	ion 8(i)											Section	
а	b	с	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	1	0	0	0	33

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Provide the detail/URL of webpage,where the disclosure Website of Public Authority? is posted (max 150 chars)

Yes		http://delhihighcourt.nic.in/rti_dis.asp		
B. Last Date of updating of Mandatory disclosure under Section	۰.			
4(1)b		2018-10-04		

Admin | QuarterlyReturns

RTI Annual Return Information System

Quaterly Return Form

Public Authority : High Court Of Delhi Quarter : 4th Quarter (Jan-Mar)2018-2019

* Block I (Details about the requests and appeals)

			Progress during Quarter							
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	639	81	267	21	48	249				
First Appeals	6	N/A	22	N/A	14	7				
	•	Total no. Of C	APIOs designated 1	Total no. Of Cl	Total no. Of AAs designated 1					

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	AddI. Fee Collected(in Rs.) u/s₊7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2) /		
2860	3858	0	· 0		

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Sectio	n 8(i)						•		1			Section	· · ·
а	b	с	d	e ·	f	g	h	[i .	j ·	9	11	24	other
0	· 0	0	0	0	0	0	0	0	1	0	0	0	47
						L	L		,	<u> </u>			

A: Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)				
Yes	http://delhihighcourt.nic.in/rti_dis.asp				
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-10-04				
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)				
Νο	NA				
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)	· · ·				

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : Ist Quarter (April-June)2019-2020

* Block I (Details about the requests and appeals)

				Progress	during Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)		Decisions Where requests/appeals replied
Requests	669	54	236	13	41 [·]	159
First Appeals	7	N/A	20	N/A	16	7
		,	o. Of CAPIOs signated 1		no. Of CPIOs esignated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.)	Collected(in	Recovered(in Rs.) as	disciplinary action taken
u/s 7(1)	Rs.) u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
2680	2 623	0	0

* Block III.(Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Secti	io <mark>n 8</mark> (i))						_				Sectior	ו
а	b	Ċ	d	e ,	f	g	[`] h	i	. j	9	11	24	other .
0	0	0	0	0	0	0	0	0	3	0	0	0	38

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ? Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/rti_dis.a

7/22/2019

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

No

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

NA

D. Date of audit of Mandatory disclosures under Sec. 4(1) (b)(Format dd/mm/yyyy)

2018-10-04

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : 2nd Quarter (July-Sept)2019-2020

* Block I (Details about the requests and appeals)

		· · · · ·		Progress during	Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	746	58	392	29	45	294
First Appeals	4	N/A	54	' N/A	33	. 9
		Total no. Of C	APIOs designated 1	Total no. Of Cl	PIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
3190	10208	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

				No. Of t	imes vari				ked while I Act 200	•	ng requests	ì	
Sectio	n 8(i)											Sectior	ı
а	b	c	d	е	f	g	h	ì	j	9	11	24	other
0	0	0	0	0	0	0	0	0	5	0	0	0	40

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of	Provide the detail/URL of webpage,where the
Public Authority ?	disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/rti_dis.asp

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

No

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)

2018-10-18

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

Quaterly Return Form

Public Authority : High Court Of Delhi Quarter : 3rd Quarter (Oct-Dec)2019-2020

* Block I (Details about the requests and appeals)

				Progress du	Progress during Quarter					
	Opening Balance as on begining of		Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	828	66	248	31	36	178				
First Appeals	16	N/A	13	N/A	20	5				
		Total no. Of C/	APIOs designated 1	, Total no. Of C	Total no. Of AAs designated 1					

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
Collected(in Rs.)	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer u/s
u/s 7(1)	u/s 7(3)	20(1)	20(2)
2230	3128	0	

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Sectio	on 8(i)				1				*	Section			
а	b	c	d	е	f	g	h	i	j.	9	11	24	other
0	0	0	0	0	0	0	0	.0	·1	0	0	0	35
		. I,	_l		<u> </u>			_ <u></u>				<u> </u>	

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/rti_dis.asp
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2018-10-04
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2019-11-15



Quaterly Return Form

Public Authority : High Court Of Delhi Quarter : 4th Quarter (Jan-Mar)2019-2020

* Block I (Details about the requests and appeals)

				Progress du	ring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	
Requests	897	97	379	43	64	223
First Appeals	4	N/A	26	N/A	16	3
		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.)	Addl. Fee Collected(in Rs.)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s	No. Of Cases where disciplinary action taken against any Officer u/s
u/s 7(1)	u/s 7(3)	20(1)	20(2)
2630	4320	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Sectio	Section 8(i)										Section		
а	b	с	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	5	0	0	0	59

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the
Website of Public Authority ?Provide the detail/URL of webpage,where the
disclosure is posted (max 150 chars)

Yes

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

http://delhihighcourt.nic.in/rti_dis.asp

2018-10-04

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

URL awaited

2020-07-09

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : Ist Quarter (April-June)2020-2021

* Block I (Details about the requests and appeals)

							Pro	gress du	ring Qua	rter	
	Opening Balance as on begining of	received a	application as transfer from PAs u/s 6(3)	n Quar	ceived dur ler(includii erred to o	ng cases	trar	No. of Casi Isfered to (PAs u/s 6()	other re	ecisions Where equests/appeals rejected	Decisions Where requests/appeals replied
Requests	1043	0		1			0		0		1
First Appeals	11	N/A		6	,		N/A		0		0
			Total no. Of (CAPIOs de 1	signated	,		Total no. C	of CPIOs 4	designated	Total no. Of AAs designated 1
* Block II (Details abou	it fees Collec	ted,penalty imp	oosed and d	isciplinary	action tal	ken)				
-	stration Fe ed(in Rs.) 7(1)		Addl. Fee llected(in Rs.) u/s 7(3)	3	lty Amou s directed			-		ases where dis against any Of	ciplinary action ficer u/s 20(2)
	30		2			0				0	
* Block III i	(Details Of v	arious provis	ions of section	8 while reie	cting the re	Pauested i	nformat	ion)			
				es various p	-				equests		
Section 8	(i)			Rele	vant Sectio	ons Of RTI	Act 2005	5		Section	
a b		d	e f	g	h	i	j	9	11	24	other
0	0	0 0	0 (0 0	0	0	0	0	0	0	0
* Block IV (Details Reg	arding Manda	atory Disclosure	?s)							
A. Is the	Mandator		es under Sec. 4 Public Authority		ed on the	Website	of Pr	ovide the o		L of webpage,w ted (max 150 ch	here the disclosure ars)
		Yes						I	http://de	lhihighcourt.nic	.in/rti_dis.asp
B. Last D	ate of upda	ting of Mano	datory disclosu	re under S	ection 4(1)b		:	2020-07-	09	
		y Disclosure dated 15-04	e been audited -2013?	by third pa	arty as per	DOPT vi	de			JRL of webpage posted (max 150	,where the Audit chars)
		Yes							URL Awa	-	

2020-07-09

103

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D. Date of audit of Mandatory disclosures under Sec. 4(1)(b)(Format dd/mm/yyyy)

Quaterly Return Form

Public Authority : High Court Of Delhi Quarter : 2nd Quarter (July-Sept)2020-2021

* Block I (Details about the requests and appeals)

			Progress during Quarter								
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied					
Requests	1043	106	213	36	58	93					
First Appeals	17	N/A	14	N/A	17	1 .					
		Total no. Of C	APIOs designated 1	Total no. Of C	Total no. Of AAs designated 1						

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken) .

•	Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
	Collected(in Rs.)	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer u/s
	u/s 7(1)	u/s 7(3)	20(1)	20(2)
	1340	1680	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Sectio	n 8(i)			<u></u>	,	Relevan	t Section	ns Of RT	1 Act 200)5		Section	
а	b	с	d	е	f	g	h	i	j '	9	11	24	other
0	0	0	0	0	0	0	0	0 -	3	. 0	0	0	55
•	1	1			1		•	1	,				

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/rti_dis.asp
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	.~ 2020-07-09
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	URL Awaited
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2020-07-09

Quaterly Return Form

Public Authority : High Court Of Delhi Quarter : 3rd Quarter (Oct-Dec)2020-2021

* Block I (Details about the requests and appeals)

			·	Progress du	ring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1175	59	224	26	41	136
First Appeals	13	N/A	19	N/A	19	4
		Total no. Of C	APIOs designated 1	Total no. Of C	PIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
Collected(in Rs.) u/s	Collected(in Rs.)	Rs.) as directed by CIC u/s	action taken against any Officer u/s
7(1)	u/s 7(3)	20(1)	20(2)
1650	344	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Sectio	on 8(i)								Þ			Section		
а	b	с	d	е	f	g	h	i	i	9	11	24	other	
0	0	0	0	0	0	0	0	0	3	0	0	0	38	3
ą														, Þ

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the	Provide the detail/URL of webpage, where the
Website of Public Authority ?	disclosure is posted (max 150 chars)

Yes B. Last Date of updating of Mandatory disclosure under Section

4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

https://delhihighcourt.nic.in/rti_dis.asp

2020-07-09

Provide the detail/URL of webpage, where the Audit report is posted (max 150 chars)

URL Awaited

2020-07-09

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : 4th Quarter (Jan-Mar)2020-2021

* Block I (Details about the requests and appeals)

					Progress	during Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(Quarter(i cases tran	ncluding sferred to	No. of Cas transfered other PAs 6(3)	to Decisions Where	e Decisions Where requests/appeals replied
Requests	1255	67	218		20	40	144
First Appeals	9	N/A	34		N/A	21	16
		Total no. O	CAPIOs design 1	nated	Total no. (of CPIOs designated 4	Total no. Of AAs designated 1
* Block II (D	etails abou	ut fees Collected,pe	nalty imposed a	nd disciplin	ary action tak	en)	
Collected	ation Fee (in Rs.) u/ (1)	Addl. Fee s Collected(in I u/s 7(3)		Amount Re directed b 20(1)	covered(in by CIC u/s	No. Of Cases wh action taken again 20(st any Officer u/s
21	90	2770		0		0	
		arious provisions c No. Of times	various provisio		oked while rej		
Section 8(i	c	d e f	g h	i	i 9	11 24	other
0 (0 0	0 0	0 0	5 (35
* Block IV (I	Details Reg	arding Mandatory	Disclosures)				
A. Is the		y Disclosures und Vebsite of Public		posted on t		te the detail/URL of w sclosure is posted (m	
		Yes				https://delhihighcou	urt.nic.in/rti_dis.asp
B. Last Da 4(1)b	ite of upda	ting of Mandatory	disclosure und	er Section		2020-07-09	
		y Disclosure bee 1/6/2011-IR dated	-	d party as		le the detail/URL of w idit report is posted (n	
		Yes				URL Awaited	
D. Date of (Format do		andatory disclosu)	res under Sec.	4(1)(b)		2020-07-09	

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : Ist Quarter (April-June)2021-2022

* Block I (Details about the requests and appeals)

						Prog	gress du	ring Qua	arter	
	Opening Balance as on begining of	No. of applicat received as transfer from other PAs u/s 6	Qua cases	ived during t rter(including transferred other PAs)	â	trans other	of Cases fered to PAs u/s 6(3)	reques		Decisions Where requests/appeals replied
Requests	1336	35	96			17		10		43
First Appeals	6	N/A	9			N/A		9		3
		Total no. (of CAPIOs d 1	esignated		Total	l no. Of C	PIOs de 4	signated	Total no. Of AAs designated 1
* Block II ([Details abou	ut fees Collected,	enalty impo	sed and disci	plinar	y actio	on taken)			
Collected	ation Fee (in Rs.) u/ (1)	Addl. Fe s Collected(in u/s 7(3)		alty Amoun .) as directe 20(ed by		•			ere disciplinary at any Officer u/s ?)
6	00	524		0					0	
* Block III (Details Of v	arious provisions	of section 8 v	while rejectin	g the	reque	sted infor	mation)		
		No. Of time		ovisions were ant Sections			-	ing reque	sts	
Section 8(i)		Relev	ant sections	URII	ACT Z	005		Section	
a b	С	d e	f g	h i		j	9	11	24	other
0	0 0	0 0	0 0	0	0	0	0	0	0	10
* Block IV (Details Reg	arding Mandatory	Disclosures							
	Mandatory	 Disclosures un Vebsite of Public 	der Sec. 4(1		on the	e				bpage,where the x 150 chars)
		Yes					ht	tps://dell	hihighcou	t.nic.in/rti_dis.asr
B . Last Da 4(1)b	ate of upda	ting of Mandator	y disclosure	under Secti	ion		20	09-07-20)	
		y Disclosure bee I/6/2011-IR date			as pe	er l				bpage,where the ax 150 chars)
		Yes		,			UF	RL AWAI	TED	
	audit of M d/mm/yyyy	andatory disclos)	ures under S	Sec. 4(1)(b)			20	09-07-20)	

Quaterly Return Form

Public Authority : High Court Of Delhi Quarter : 2nd Quarter (July-Sept)2021-2022

* Block I (Details about the requests and appeals)

			-	Progress du	ring Quarter	
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1397	111	316	63	49	183
First Appeals	3	Ň/A	17	N/A	15	2
j		Total no. Of C	APIOs designated 1	Total no. Of C	Total no. Of AAs designated 1	

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
1910	4352	0	0 `

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	on 8(i)				•				ĸ			Section]
а	b	с	d	е	f	g	h	i	j	9	11	·24	other .
0	0	0	0	3	0	0	1	, 0	. 3	0 ·	0	0	42
	·	.1			1			"L			· · ·		

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars) http://delhihighcourt.nic.in/rti_dis.asp				
Yes					
B . Last Date of updating of Mandatory disclosure under Section 4(1)b	2021-09-02				
C . Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)				
Yes	URL Awaited				
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2021-09-02				

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Quaterly Return Form

Public Authority : High Court Of Delhi Quarter : 3rd Quarter (Oct-Dec)2021-2022

* Block I (Details about the requests and appeals)

			Progress during Quarter							
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	1529	81 .	317	50	69 ·	192				
First Appeals	3	N/A	34	N/A	19	10				
		Total no. Of C/	APIOs designated 1	Total no. Of C	Total no. Of AAs designated 1					

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)
Collected(in Rs.)	Collected(in Rs.)	Rs.) as directed by CIC u/s	
u/s 7(1)	u/s 7(3)	20(1)	
1280	946	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section 8(i)										Section			
а	b	с	d .	е	f	g	h.	i	j	9	11	24	other
0	0	0	0	0	0	0	2	0	5	0	0	0	62

* Block IV (Details Regarding Mandatory Disclosures)

!

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars) http://delhihighcourt.nic.in/rti_dis.asp				
Yes					
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2021-09-02				
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)				
Yes	URL Awaited				
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2021-09-02				

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : 4th Quarter (Jan-Mar)2021-2022

* Block I (Details about the requests and appeals)

				Progress during Quarter							
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied					
Requests	1616	93	551	137	116	240					
First Appeals			; 192 ·	1 92 N/A		6					
		Total no. Of C≀	APIOs designated 1	Total no. Of C	Total no. Of AAs designated 1						

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

baran , 11 mart - 11 m	Registration Fee Collected(in Rs.) u/s 7(1)	Addl. Fee Collected(in Rs.) u/s 7(3)	Penalty Amount Recovered(in Rs.) as directed by CIC u/s 20(1)	No. Of Cases where disciplinary action taken against any Officer u/s 20(2)	
	1650	536	0	0	:

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

,							Relevant	t Sectior	ns Of RTI	Act 200	5	C		. منه المناط
	Sectio	n 8(i)											Section	
	а	b	с	d	е	f	g	h	i	j	9	11	24	other
:	0	0	0	0	0	0	1	0	0	6	0	0	0	109
•	!	لا ويتد عند ا	ł			L			البدر درج د با		l) An 1 A - 2 A - 2		

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where th disclosure is posted (max 150 chars)				
Yes					
 B. Last Date of updating of Mandatory disclosure under Section 4(1)b 	2021-09-02				
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)				
Yes					
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2021-09-02				

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : Ist Quarter (April-June)2022-2023

* Block I (Details about the requests and appeals)

		Progress during Quarter									
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Çases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied					
Requests	1767	62	289	26	55	203					
First Appeals	11	N/A	50	N/A	. 41	1					
		Total no. Of C	APIOs designated	Total no. Of C	PIOs designated 4	Total no. Of AAs designated 1					

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary
Collected(in Rs.)	Collected(in	Recovered(in Rs.) as directed	action taken against any Officer u/s
u/s 7(1)	Rs.) u/s 7(3)	by CIC u/s 20(1)	20(2)
1270	1098	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting reque											ests		
						Releva	nt Secti	ons Of F	RTI Act 2	005			
Secti	on 8(i)											Section	1
а	b	С	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	4	0	0	0	51
<i>`</i> v												·	,

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the
Website of Public Authority ?Provide the detail/URL of webpage,where the
disclosure is posted (max 150 chars)

Yes http://delhihig

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

http://delhihighcourt.nic.in/rti_dis.asp

2021-09-02

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

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Ye	es	

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

URL awaited

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2021-09-02

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : 2nd Quarter (July-Sept)2022-2023

* Block I (Details about the requests and appeals)

		4 	Progress during Quarter							
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	1834	103	453	87	71	287				
First Appeals	19	N/A	42	N/A	50 ·	6				
	• .a.	Total no. Of C	CAPIOs designated	Total no. Of C	Total no. Of AAs designated 1					

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where disciplinary
Collected(in Rs.)	Collected(in	Recovered(in Rs.) as directed	action taken against any Officer u/s
u/s 7(1)	Rs.) u/s 7(3)	by CIC u/s 20(1)	20(2)
1760	1338	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

			١	lo. Of tii	mes vari	ous pro	visions	were invo	oked wh	ile rejec	ting reque	ests		
				•		Releva	ant Secti	ions Of R	TI Act 20	05	alar bita bi (Sali Mar dashirotany, 12 ya		an sinang ayo si anang masang sanangang si 1.4	** ** :* 94
Secti	on 8(i)					e -1 - 1 - 1	,. .	· · · · · · · · · · · · · · · · · · ·	× . • .	1 1 2 1 1 1	• - ^ (####) **#	Section		
а	b	с	d	e	۶f	g	h	i	j	9	11	24	other	1
0	0	0	0	0	0	0	0	0	3	0	0	: 0	68	
	•					• • • •	** * * * * * *		and a set of the set of		a h	. 19 Augusta againe brans anosan	and management to participate. A card in interaction	ana anà A

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	www.delhihighcourt.nic.in
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2022-08-08

C. Has the Mandatory Disclosure been audited by third party as per DQPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://dsscic.nic.in/dashboard
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2022-09-24

Quaterly Return Form

Public Authority : High Court Of Delhi

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Quarter : 3rd Quarter (Oct-Dec)2022-2023

* Block I (Details about the requests and appeals)

				Progress during Quarter						
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied				
Requests	1945	68	349	105	102 ·	210 .				
First Appeals	5	N/A	103	N/A	96	0				
		Total no. Of	CAPIOs designated	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1				

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
3570	6350	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

1				Section								
a b	с	d	е	f	g	h	li	j .	9	11	24	other
0 0	0	0	0	0	0	0	0	11	0	0	0	91

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/

B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2022-08-08
C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://dsscic.nic.in/dashboard
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2022-09-24

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Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : 4th Quarter (Jan-Mar)2022-2023

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1945	72	378	83	97	189
First Appeals	12	N/A	62	N/A	66	0
		Total no. Of (CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s 7(1)	Collected(in Rs.) u/s 7(3)	Recovered(in Rs.) as directed by CIC u/s 20(1)	disciplinary action taken against any Officer u/s 20(2)
3850	3298	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

			No	. Of tim	es vario	-				-	ting reque	ests	
						Relevan	it Sectio	ons Of R	TI Act 20	05			
Section	on 8(i)											Section	
а	b	с	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	8	0	0	0	89

* Block IV (Details Regarding Mandatory Disclosures)

Yes

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on	Provide the detail/URL of webpage, where the
the Website of Public Authority ?	disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

2022-08-08

C. Has the Mandatory Disclosure been audited by third party	
as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

https://dsscic.nic.in/dashboard

2022-09-24

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : Ist Quarter (April-June)2023-2024

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2026	51	376	74	104	306
First Appeals	8	N/A	48	N/A	56	0
		Total no. Of	CAPIOs designated	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount Recovered(in	No. Of Cases where disciplinary
Collected(in Rs.) u/s 7(1)	Collected(in Rs.) u/s 7(3)	Rs.) as directed by CIC u/s 20(1)	action taken against any Officer u/s 20(2)
3730	32984	0	0
		-	-

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

				No. Of t	imes vai				voked while RTI Act 200	-	g requests		
Sectio	n 8(i)											Section	
а	b	с	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	23	0	0	0	81

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per Provide the detail/URL of webpage, where the Audit DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Provide the detail/URL of webpage, where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/

2023-06-22

report is posted (max 150 chars)



D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

2022-09-24

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : 2nd Quarter (July-Sept)2023-2024

* Block I (Details about the requests and appeals)

		Progress during Quarter							
	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied			
Requests	1969	74	473	105	106	297			
First Appeals	0	N/A	52	N/A	43	0			
	1	Total no. Of	CAPIOs designated 1	Total no. Of	Total no. Of AAs designated 1				

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

And the second	Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
	Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
	7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
	4670	14268	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests

Relevant Sections Of RTI Act 2005

Section	Section 8(i)											Section			
а	b	C	d	е	f	g	h	i	j	9	11	24	other		
0	0	0	0	0	0	0	• 0	0	16	0	0	0	90		

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2023-06-22

- 1	C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
	Yes	http://dsscic.nic.in/dashboard
- 1	D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2023-09-04

Quaterly Return Form

Public Authority : High Court Of Delhi Quarter : 3rd Quarter (Oct-Dec)2023-2024

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2008	51	244	49	86	203
First Appeals	9	N/A	43	N/A	45	1
		Total no. Of	CAPIOs designated	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
2284	6477	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

Sectio	on 8(i)											Section	n
а	b	с	d	е	f	g	h	i	j	9	11	24	other
0	0	0	0	0	0	0	0	0	6	0	0	0	80
∢ * Bloc	k IV (De	tails Re	garding	Mandat	ory Dise	closures)						

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ? Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

https://delhihighcourt.nic.in/

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Yes

2023-06-22

***C.** Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars) (2)

https://dsscic.nic.in/dashboard

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2023-09-04

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : 4th Quarter (Jan-Mar)2023-2024

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1965	62	348	64	99	208
First Appeals	6	N/A	37	N/A	32	3
		Total no. Of	CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee Collected(in Rs.) u/s	Addl. Fee Collected(in Rs.)	Penalty Amount Recovered(in Rs.) as	No. Of Cases where disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
3568	6356	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests	S
Relevant Sections Of RTI Act 2005	

Secti	Section 8(i)										Section		
а	b	С	d	е	f	g	h	i	J	9	11	24	other
0	0	0	0	0	0	0	0	0	14	0	0	0	85

* Block IV (Details Regarding Mandatory Disclosures)

Yes

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

https://delhihighcourt.nic.in/

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

https://dsscic.nic.in/dashboard

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2023-09-04

Quaterly Return Form

Public Authority : High Court Of Delhi

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Quarter : Ist Quarter (April-June)2024-2025

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2004	133	303	125	93	216
First Appeals	8	N/A	27	N/A	27	0
		Total no. Of	CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addi. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
2990	3534	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Secti	on 8(i)											Section	
а	b	с	d	е	f	g	h	I	j	9	11	24	other
0	0	0	1	0	0	0	0	0	6	0	0	0	86

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

https://delhihighcourt.nic.in/

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Yes

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D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

https://dsscic.nic.in/dashboard

2023-09-04

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Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : 2nd Quarter (July-Sept)2024-2025

* Block I (Details about the requests and appeals)

Progress during Quarter

D

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2006	150	434	119	153	286
First Appeals	8	N/A	. 51	N/A	42	0
		Total no. Of CAPIOs designated 1		Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

			ing the state of t
Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
	,		for all a side out of the
4280	2404	0	. 0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Sect	ion 8(i)											Section	
a	b	С	d	е	f	g	h	i	 . J	9	11	24	other
0	0	0	1	0	0	0	0	0	24	0	0	0	128

* Block IV (Details Regarding Mandatory Disclosures)

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A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in
B. Last Date of updating of Mandatory disclosure under Section 4(1)b	2024-04-10

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)
Yes	https://dsscic.nic.in/dashboard
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2024-07-18

Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : 3rd Quarter (Oct-Dec)2024-2025

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	2032	73	272	90	110	189
First Appeals	17	N/A	65	N/A	50	3
	Total no. Of		CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where	1
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken	÷.
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)	x i
2730	2178	•	0	n-l
2150	2170	0	U	

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Sec	tion 8(i)											Section	า	
а	b	С	d	е	f	g	h	i	j	9	11	24	other	
0	0	0	0	1	0	1	0	0	26	0	0	0	82	
4											1			Þ

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?	Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)
Yes	http://delhihighcourt.nic.in/

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?	Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)	
Yes	https://dsscic.nic.in/dashboard	i r
		10 a
D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)	2024-07-18	r

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Quaterly Return Form

Public Authority : High Court Of Delhi

Quarter : 4th Quarter (Jan-Mar)2024-2025

* Block I (Details about the requests and appeals)

Progress during Quarter

	Opening Balance as on begining of	No. of application received as transfer from other PAs u/s 6(3)	Received during the Quarter(including cases transferred to other PAs)	No. of Cases transfered to other PAs u/s 6(3)	Decisions Where requests/appeals rejected	Decisions Where requests/appeals replied
Requests	1988	90	625	145	122	371
First Appeals	29	N/A	154	N/A	161	6
		Total no. Of	CAPIOs designated 1	Total no. Of	CPIOs designated 4	Total no. Of AAs designated 1

* Block II (Details about fees Collected, penalty imposed and disciplinary action taken)

Registration Fee	Addl. Fee	Penalty Amount	No. Of Cases where
Collected(in Rs.) u/s	Collected(in Rs.)	Recovered(in Rs.) as	disciplinary action taken
7(1)	u/s 7(3)	directed by CIC u/s 20(1)	against any Officer u/s 20(2)
6430	25902	0	0

* Block III (Details Of various provisions of section 8 while rejecting the requested information)

No. Of times various provisions were invoked while rejecting requests Relevant Sections Of RTI Act 2005

Secti	on 8(i)									i		Sectio	n		
а	b	С	d	е	f	g	h	i	j	9	<u>)</u> 11	24	othe	er	
0	0	0	0	0	0	4	0	0	8	0	0	0	i i	110	
0	٠			5.				542 -	1 .		•				Þ

* Block IV (Details Regarding Mandatory Disclosures)

A. Is the Mandatory Disclosures under Sec. 4(1)(b) posted on the Website of Public Authority ?

Yes

B. Last Date of updating of Mandatory disclosure under Section 4(1)b

Provide the detail/URL of webpage,where the disclosure is posted (max 150 chars)

http://delhihighcourt.nic.in/

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Admin | QuarterlyReturns

C. Has the Mandatory Disclosure been audited by third party as per DOPT vide OM No. 1/6/2011-IR dated 15-04-2013?

Yes

D. Date of audit of Mandatory disclosures under Sec. 4(1)(b) (Format dd/mm/yyyy)

Provide the detail/URL of webpage,where the Audit report is posted (max 150 chars)

https://dsscic.nic.in/dashboard

2024-07-18